

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 8

IA(LB.C)/403(CH)2022, IA(I.B.C)/387(CH)2021
IA(I.B.C)/646(CH)2021, IA(I.B.C)/399(CH)2022
IA(I.B.C)/400(CH)2022, IA(I.B.C)/401(CH)2022
IA(I.B.C)/1395(CH)2022, IA(I.B.C)/1015(CH)2023
IA(I.B.C)/954(CH)2024

In
CP(IB) No. 263/Chd/Hry/2018
(Admitted)
NCLAT Directions

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd

...Petitioner-Financial Creditor

Versus

Zenica Cars India Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1), 60(5), 25(j), 45(1), 66(1), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 22.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the applicant-RP : Mr. Viren Sharma and Mr. Pardeep Singh,
in 403/22, Advocates
387/21,646/21,
399/22,400/22,
581/2024,583/2024,
, 499/2024
IA(I.B.C)/588(CH)202
4 & respondent in
1015/23

ORDER

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 14.05.2024 in the Supplementary List.

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)